

[MR. SPEAKER]

unintentionally and without any motive and we sincerely regret if this has given offence to the Hon'ble Member.

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In view of the explanation and regret expressed by the Resident Editor of the *Northern India Patrika* Allahabad, if the House agrees, the matter may be closed.

SEVERAL HON. MEMBERS : Yes.

SHRI JYOTIRMOY BASU : (Diamond Harbour) : Does the editor of the paper, Shri Tushar Kant Ghosh publish his apology in his paper ?

MR. SPEAKER : Now, when this is sent to the House, it is as good an apology.

SHRI JYOTIRMOY BASU : I am seeking your guidance in the matter. Would you kindly send a directive to Shri Tushar Kant Ghosh, who is the editor of this paper, to publish it ?

MR. SPEAKER : I shall look into it if it can be possible. Now, Papers laid on the Table.

12.32 hrs.

## PAPERS LAID ON THE TABLE

ANNUAL REPORTS, ETC. OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1968-69.
- (2) Annual Report of the National Projects Construction Corpora-

tion Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3483/70]

12.33 hrs.

## MESSAGE FROM RAJYA SABHA.

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 6th May, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.34 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

AUTONOMOUS DISTRICT SIXTY-THIRD REPORT

SHRI G.G. SWELL : I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : *rose*—

SHRI KANWAR LAL GUPTA (D:lh Sadar) : Sir, I rise on a point of order on this particular item.

MR. SPEAKER : Let him first make his statement. Unless he comes out with a statement, how can there be a point order ?